

ITEM NO.37

Court 8 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).19317/2020

(Arising out of impugned final judgment and order dated 14-10-2019 in WC No.62919/2008 14-10-2019 in WC No. 49196/2009 14-10-2019 in WC No.49198/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHAJAN LAL & ANR.

Respondent(s)

(With appls. for c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T.)

WITH

Diary No(s). 18792/2020 (XI)

(With appls. for c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to file additional documents/facts/annexures)

Diary No(s). 18931/2020 (XI)

(With appls. for c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to file additional documents/facts/annexures)

Diary No(s). 18933/2020 (XI)

(With appls. for c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to file additional documents/facts/annexures)

Date : 13-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MS. JUSTICE INDU MALHOTRA

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s)

Mr V. Shekhar, Sr Adv
Mr. Rajeev Kumar Dubey, Adv
Mr. Ashiwan Mishra, Adv
Mr. Kamalendra Mishra, AOR

Mr R B Singhal, Sr. Adv
Mr Abhishek Chaudhary, AOR

For Respondent(s)

Mr. Anurag Dubey, Adv.

Mr. Pramod Kumar, Adv.
Mr. S. R. Setia, AOR.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for
condonation of delay as well as on the special leave
petition.

Status quo, as of today, shall be
maintained, in the meanwhile.

(B.Parvathi)
Court Master

(Beena Jolly)
Court Master